

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

Appeal No. ST/1267, 1272/2010-ST(SM)

[Arising out of Order-in-Appeal No. 106&107/ST/DLH/2010 dated 31.05.2010, by the Commissioner of Customs, Central Excise & Service Tax (Appeals), New Delhi].

M/s. Bar International Inc.

....Applicants

Vs.

C.C.E. New Delhi

....Respondent

Appearance:

None present for the Appellants
Shri M.R. Sharma, DR for the Respondent

CORAM:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)

Date of Hearing: 02.02.2017

FINAL ORDER NO. 50658-50659/2017-ST(SM)

Per Archana Wadhwa:

On matter being called, neither anybody appeared nor is there any adjournment request on record.

2. I also find that the matter has been repeatedly coming up on record and as nobody is appearing, the same was being adjourned in the interest of justice.

3. Accordingly, it is felt that appellant is not interested in pursuing the present appeal, which is an old appeal and cannot be kept on record.

4. Accordingly, the appeals are dismissed for non-prosecution, with liberty to the appellant to pray for restoration, on sufficient cause being shown.

[Dictated and pronounced in the open Court]

(Archana Wadhwa)
Member (Judicial)

Bhanu